

FIR No. 684/2021
PS Nihal Vihar
State Vs. Sanjay Singh & Ors.
U/s 393/394/397/34 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused Bobby Singh, Sanjay Singh and Raju Singh
produced after fresh arrest.
IO ASI Ashok in person.
Ld. Counsel Sh. A.K. Sharma for all above accused persons.
Medical documents of the accused persons perused. No fresh
external injuries are found.

IO has moved an application for 14 days JC remand for further
investigation and to ensure the appearance of the accused persons before the
Court.

Considering the nature of allegation as well as seriousness of
offence, accused is remanded to JC for 14 days. Accused persons be produced
before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

①

e-FIR No. 000185/2021
PS Nihal Vihar
State Vs. Rajan @ Golu
U/s 379/411 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused Rajan @ Golu produced after fresh arrest.
IO HC Manjeet in person
Ld. Counsel Sh. Sunil Tiwari for accused.
Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused persons before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.


Manjeet

24/6/21


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021



FIR No. 14/2021
PS Khyala
State Vs. Kapil Bajaj
U/s 356/T79/411 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.

Accused Kapil Bajaj produced after fresh arrest

IO HC Harphool in person.

Ld. Counsel Sh. S.S. Malik for accused.

Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused persons before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.

[RAKESH KUMAR III]
Duty MM(West) THC, Delhi, 24.06.2021

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24/6/21

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3

**FIR No. 526/2021
PS Khyala
State Vs. Kapil Bajaj
U/s 25/54/59 Arms Act**

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused Kapil Bajaj produced after fresh arrest.
IO HC Harphool in person.

Ld. Counsel Sh. S.S. Malik for accused.

Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused persons before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

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24/6/21

(V)

e-FIR No. 000270/2021
PS Khyala
State Vs. Kapil Bajaj
U/s 379/411/34 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused Kapil Bajaj produced after fresh arrest.
IO HC Harphool in person.
Ld. Counsel Sh. S.S. Malik for accused.
Medical documents of the accused perused. No fresh
external injuries are found.

IO has moved an application for 14 days JC remand for
further investigation and to ensure the appearance of the accused persons
before the Court.

Considering the nature of allegation as well as seriousness of
offence, accused is remanded to JC for 14 days. Accused be produced
before concerned Court on 08.07.2021.

Copy of this order be given dasti to the IO, as requested.

Receipt
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24/6/21

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

2

**FIR No. 403/2021
PS Nangloi
State Vs. Varun
U/s 33 Delhi Excise Act**

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused Varun produced after fresh arrest.
HC Satpal Singh present on behalf of IO ASI Sujan Singh.
Ld. Counsel Sh. Pradyuman Sharma for accused.
Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused persons before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.

Received by

*HC Satpal Singh
no 221610D
R - relay to*

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

(M)

**FIR No. 394/2021
PS Nihal Vihar
State Vs. Rajan @ Golu
U/s 356/379/34/188 IPC**

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused Rajan @ Golu produced after fresh arrest.
IO HC Manjeet in person

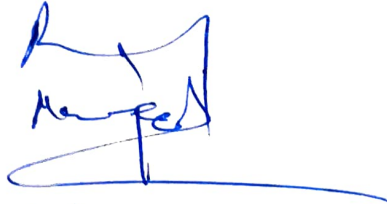
Ld. Counsel Sh. Sunil Tiwari for accused.

Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused persons before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.


24/6/21

[RAKESH KUMAR II]
Duty MM(West)/THC/Delhi/24.06.2021



RAKESH KUMAR-II
Metropolitan Magistrate-05 (West)
Room No. 356A, 3rd Floor,
Tis Hazari Courts, Delhi

FIR No. 520/2021
PS Rajouri Garden
State Vs. Shivam and Vinay @ Monty
U/s 380/457/411/34 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.

Accused Shivam and Vinay @ Monty produced after fresh arrest.

IO HC Suresh Kumar in person.

Ld. Counsel Sh. A.K. Sharma for both accused persons.

Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused persons before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.

Received
He Suresh Kumar
PS - Rajouri Garden

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

(1)

FIR No. 42/2021
PS Paschim Vihar West
State Vs. Nadeem @ Bhim @ Vinod
U/s 336/34 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused produced from JC through VC.
IO ASI Ramji Lal in person.

IO has moved an application for 05 days JC remand of
accused.

Submissions heard. Application as well as case diary
perused.

As offence u/s 336 IPC is bailable, therefore, accused is
admitted to bail subject to furnishing Personal Bail Bond in the sum of
Rs.5000/- to the satisfaction of concerned Jail Superintendent.

**Copy of this order be sent to concerned Jail
Superintendent.**

Application for JC remand stands dismissed.

Copy of this order be given dasti to the IO.

[RAKESH KUMAR, II]
Duty MM(West)/THC/Delhi/24.06.2021

2
ASI Ramji Lal
No 160/20
Ps. D. N. S. S. S.
Dt 24/6/2021

(1)

FIR No. 864/2020
PS Paschim Vihar West
State Vs. Nadeem @ Bhim @ Vinod
U/s 307/34 IPC & 25/27/54/59 Arms Act

24.06.2021

Present: Ld. APP for the State joined through VC.

Accused produced from JC through VC.

IO ASI Ramji Lal in person.

Remand Advocate Sh. Rahul Verma in person.

IO has moved an application for 05 days JC remand of accused.

Submissions heard. Application as well as case diary perused.

Considering the nature of offence as well as seriousness of allegation against accused, accused be sent to JC for 14 days. Accused be produced before concerned Court for 08.07.2021.

Copy of this order be given dasti to the IO.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

4
ASI Ramji Lal
No. 160/05
Re. P. Vinodkumar
Dt- 24/6/2021

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FIR No. 394/2020
PS Ranjeet Nagar
State Vs. Mohit @ Mental
U/s 308/323/506/34 IPC & 27/54/59 Arms Act

24.06.2021

Present: Ld. APP for the State joined through VC.

Accused produced after fresh arrest.

IO ASI Jal Singh in person

Remand Advocate Sh. Rahul Verma in person.

Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on 07.07.2021.

Copy of this order be given dasti to the IO, as requested.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

①

e-FIR No. 000250/2021
PS Kirti Nagar
State Vs. Tirlangi Shankar Rao and Girish D.K.
U/s 379/411 IPC.

24.06.2021

Present: Ld. APP for the State joined through VC.
Both accused Tirlangi Shankar Rao and Girish D.K.
produced from JC through VC.
IO HC Parveen Kumar in person

Remand Advocate Sh. Rahu! Verma in person.

IO has moved an application for 14 days JC remand for
further investigation and to ensure the appearance of the accused persons
before the Court.

Considering the nature of allegation as well as seriousness of
offence, accused is remanded to JC for 14 days. Accused be produced
before concerned Court on 08.07.2021.

Copy of this order be given dasti to the IO, as requested.

[RAKESH KUMAR II]
Duty MM(West)/THC/Delhi/24.06.2021

Received

IO
He Parveen Kumar
570/10
P.S. Kirti Nagar
24/6/21

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In the Court: Sh. Ms Neha Pandey Id MM T/S Hazari Court, Delhi
 Case FIR No. 32/19 Date 19/1/19 U/s 323/307/34
 P.S. Maya Puri Distt. West Delhi.
 S/T: Sh. Rashid Ahmed s/o Mansoor Ahmed

SN Ali Ahmed Aliya s/o Mansoor Ahmed Date of Arrest 23/6/21
 Rg Case No. 3/4 Shenshah Bad Jamal Pur Patwari
Nagala Near Patni Ali Garh (CP) Age 42 yrs

Subject: Request for 14 Days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for 14 days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

Submitted Please.

Date - 24/6/21
 Present - 10th person
 Accused in person at 10th person

AS1 Subhash Chand @ APPLICANT
 P.S. Maya Puri Delhi
 Date 24/6/21

fresh arrest.
1d Remand Associate Ratan Kumar in person.
Application as well as case stay Power.
considered of nature of offence and
seriousness of offence. accused has
sent to JC for 14 days till
02/7/21

[Signature]
24/06/21
 (7)

FIR No. 422/2021
PS Khyala
State Vs. Rajan @ Golu
U/s 379/356/411/34 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused Rajan @ Golu produced after formal arrest.
IO HC Hari Singh in person.

Ld. Counsel Sh. Gaurav for accused.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

Rakesh K
A

In the Court : Sh Duty MM Trishagari Court, Delhi
Case FIR No. 248 Date 23/06/21 U/s 308/341PC
P.S. Patel Nagar Distt. Central Delhi.
S/T : Sh Arum Panchal s/o Anurish Panchal R/o HN No. 2608/B Gali No 22 Baljeet Nagar Delhi

SN (i) AKSHAY S/o Satbir Singh R/o T-2570 Gali N 21 Baljeet Nagar Delhi Age 23 yrs. Date of Arrest

(ii) RITIK S/o Satbir Singh R/o T-2570 Gali N 21 Baljeet Nagar Delhi Age 21 yrs

Subject: Request for 14 Days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for 14 days days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

Submitted Please.

forwarded by

Rajeev
24/06/2021
S.H.O/Patel Nagar

Patel Nagar APPLICANT

P.S. Patel Nagar Delhi
Date 24/06/21

Date - 24/6/21

Presented to in person.
Accused AKSHAY and RITIK produced after fresh arrest.
I'd Remand advocate in person.
Considering ^{Application as well as} nature of offence, seriousness of allegations as well as previous involvement of accused both above accused be remanded to JC for 14 days till 08/7/21

24/6/21
Duty MM

e-FIR No. 00244/2021
PS Nihal Vihar
State Vs. Sudesh @ Kale
U/s 380/411 IPC

24.06.2021

Present: Ld. APP for the State joined through VC.

Accused Sudesh @ Kale produced from JC through VC.

IO HC Rajesh Kumar in person

Remand Advocate Sh. Rahul Verma in person.

Medical documents of the accused perused. No fresh external injuries are found.

IO has moved an application for 14 days JC remand for further investigation and to ensure the appearance of the accused before the Court.

Considering the nature of allegation as well as seriousness of offence, accused is remanded to JC for 14 days. Accused be produced before concerned Court on **08.07.2021**.

Copy of this order be given dasti to the IO, as requested.

Received
VZ

He Rajesh Kumar
3062/01
P.S. Nihal Vihar

[RAKESH KUMAR-II]
Duty MM(West)/THE/Delhi/24.06.2021

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In the Court : Sh Rehash Kumar MM Tis Hazari Court, Delhi
Case FIR No. 357/21 Date 13/6/21 U/s 420/2421C
P.S. Tis Hazari Distt. West Delhi.

S/T : Sh Harpreet Singh V/o Dewa Singh
R/o A-28 Shree Nagar Delhi.

SN Rehash Kumar Paswan @Raj Date of Arrest 23/6/21
Paswan R/o Vill Meina PS Karki
Darej Nalanda Bihar

Subject: Request for Days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for 14 days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

Submitted Please.

Somit
APPLICANT
Somit

P.S. Tis Hazari Delhi
Date _____

Handwritten notes:
Date - 24/6/21
Present - In person.
Accused Rehash Paswan through
Application received. submission
need. Considered nature of offence
and nature of allegations accused
be sent to JC for 14 days till
08/7/21

Signature:
Durymon
24/6/21

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24.06.2021

This is an application for grant of bail received on Court e-mail on behalf of accused / applicant Manjeet.

Present: Ld. APP for the State joined through VC.

Ld. Counsel Sh. Sintu Kumar for applicant / accused.

Reply filed by the IO.

Ld. Counsel for applicant / accused submitted that accused was falsely implicated. He further submitted that applicant / accused is not required for interrogation and nothing was recovered from accused.

Per contra, Ld. APP for the State as well as IO vehemently opposed the bail application.

Reply of IO as well as FIR perused.

As per reply, 18 rolls of copper weight about 1100 kg was stolen from the factory of complainant. As per reply, on the basis of supplementary statement of complainant Section 380/457 IPC was invoked in the case in hand in place of Section 379 IPC. As per reply, co-accused persons are yet to be arrested.

Keeping in view seriousness of allegation and nature of offence, Court is not inclined to grant bail to the above applicant / accused as investigation is at initial stage. Therefore, bail application filed on behalf of above applicant / accused Manjeet Kumar stands dismissed.

Copy of this order be sent to Ld. Counsel for accused.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

Recd
copy
by
Sintu Kumar

e-FIR No. 032468/2021
PS Anand Parbat
U/s 379 IPC

24.06.2021

This is an application received on Court e-mail for releasing vehicle No. DL4SCT-3588 filed on behalf of applicant / registered owner Sh. Umesh Kumar taken up through Cisco Webex.

Present: Ld. APP for the State joined through VC.

Ld. Counsel Sh. Sanjay for applicant joined through VC.

IO has filed his reply. Taken on record. IO has stated in the application that he has no objection if the vehicle is released to the applicant.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL4SCT-3588** be released to the applicant / registered owner on furnishing **Indemnity Bond in the sum of Rs.30,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

e-FIR No. 000054/19
PS Janak Puri Metro
U/s 379/411 IPC

24.06.2021

This is an application for releasing of mobile phone make Nokia Blue Back Colour filed on behalf of applicant Ms. Neha Kumari taken up through Cisco Webex.

Present: Ld. APP for the State joined through VC.

Applicant Ms. Neha Kumari joined through VC.

IO has filed his reply. Taken on record. As per reply, State has no objection in releasing above case property.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the case property be released to the applicant / rightful person on furnishing **Indemnity Bond in the sum of Rs.10,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the aforesaid case property from all the angles which shall be countersigned by the complainant and the person to whom the case property is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given to applicant.


[RAKESH KUMAR-II]

Duty MM (West)/THC/Delhi/24.06.2021

FIR No. 688/2021
PS Nihal Vihar
State Vs. Chidi and Olunna Iriakannu
U/s 21 (B) NDPS Act & 14 Foreigners Act

24.06.2021

Present: Ld. APP for the State joined through VC.
Accused persons namely Chidi and Olunna Iriakannu
produced after fresh arrest.

IO SI Rakesh Kumar with case file.

An application for 02 days PC remand filed by the IO by
submitting that PC remand of above accused is required for ascertaining the
source of above heroin as well as unearthing role of other associates of accused
persons.

Submissions heard.

Application as well as case diary perused.

Keeping in view the above submissions of IO as well as fact that
role of other associates of accused as well as source of above recovered heroin
is to be find out during investigation, 02 days PC remand of above accused
persons is granted. Accused persons be produced before concerned Court on
26.06.2021.

Medical examination of accused persons be conducted as per
rule.

Application disposed of accordingly.

Copy of this order be given dasti to IO.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.06.2021

Received

Rakesh

SI Rakesh Kumar

D-3162

PS Nihal Vihar